

oil from Nigeria. However no concrete proposal for import of crude oil from Nigeria was made by the Delegation.

INCENTIVES TO BORROWERS IN PRIVATE SECTOR

392. SHRI N.R. MUNISWAMY : Will the Minister of FINANCE be pleased to state :

(a) Whether it is a fact that the Food Corporation of India and other Government Organisations are the main borrowers from the nationalised Banks; and

(b) If so, what steps are proposed to be taken to increase borrowing by the private sector ?

THE MINISTER OF FINANCE (SHRI Y.B. CHAVAN) : (a) No, Sir.

(b) Does not arise.

AMENDMENT OF M. R. T. P. ACT

393 SHRI N. R. MUNISWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that deposits in the Banks increased from Rs. 4082 crores during the year 1969 to Rs. 5742 crores during the year 1971; and

(b) how far this increase in deposits is attributable to the restrictions imposed under the Monopolies and Restrictive Trade Practices Act "

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir. Deposits with public sector banks have increased from Rs. 4082 crores in 1969 to Rs. 5742 crores in 1971.

(b) No, Sir.

394. [Transferred to the 6th April, 1972]

INTEREST FREE LOAN TO WAR VICTIMS

395. SHRIMATI PRATIBHA SINGH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that Government have decided to grant interest free loans to war victims widows to enable them to rehabilitate themselves as dealers of the Indian Oil Corporation;

(b) if so, the amount earmarked for the purpose for 1971-72 and 1972-73 and the number of persons likely to be benefited; and

(c) the details of the steps taken in this regard ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) :

(a) Yes, Sir.

(b) An amount of Rs. 20 lakhs has been earmarked for this purpose for providing financial assistance to about 200 beneficiaries.

(c) The amount earmarked for this purpose has been placed at the disposal of the IOC, who will be granting interest-free loans in consultation with the Director General, Resettlement, Ministry of Defence and the Inspector General, Border Security Force, to be the beneficiaries in need of financial assistance.

REPORT OF BANKING COMMISSION

396. SHRI S. A. KHAJA MOHIDEEN :
SHRI K. CHANDRASEKHARAN :
SHRI SITARAM JAIPURIA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Banking Commission on the structure, operating methods and procedures of Banks in the country has submitted its report to Government;

(b) if so, the salient features thereof; and

(c) the action taken by Government thereon ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir. The Report was laid on the Table of the